Annexure A

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

(Amount in ₹)

Sl. No.	Category of creditor		of claims		ry of claims mitted	Amount of contingent	Amount of claims not	Amount of claims	Details in Annexure	Remar ks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted	claims	admitted	under verificati on		
1	Secured financial creditors belonging to any class of creditors	3	230656682	2	140300588	0	0	90356095	2	
2	Unsecured financial creditors belonging to any class of creditors	6	146244038	6	145376216	0	126305	741517	1	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	0	0	0	0	0	0	0	NA	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	0	0	0	0	0	0	0	NA	
5	Operational creditors (Workmen)	0	0	0	0	0	0	0	NA	
6	Operational creditors (Employees)	0	0	0	0	0	0	0	NA	
7	Operational creditors (Government Dues)	4	149532743	3	41899590	0	0	107633153	4	
8	Operational creditors (other than Workmen and Employees and Government Dues)	2	32009927	2	2,74,04,875	0	0	4605052	3	
9	Other creditors, if any, (other than financial creditors and operational creditors)	1	1475662		0	1475662	0		5	
	Total	15	559919053	13	354981268	1475662	126305	203335817		

## Annexure-5

Name of the corporate debtor: Opal Asia (India) Pvt. Ltd.; Date of commencement of CIRP: 27.08.2022 (date of receipt of order by IRP); List of creditors as on: 08.04.2023

## **Contingent Claim**

Sl. No.	Name of creditor	Details o		Details of claim admitted						Amount of contingent	of any	claim	claim under	Remarks, if any
		Date of receipt		Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guara -ntee	Whether related party?	% of voting share in CoC			not admitted	verification	
	CMA CGM Inland Services India LLP	23.11.2022	1475662		Operational (Container Handling servces)	0	0	NO	0	1475662	0	0	0	